

HIGH COURT OF SIKKIM

Statement showing Institution, Disposal and Pendency of cases as on 30.09.2018.

Cases	Total pendency at the beginning of Sept, 2018 (Civil-Criminal)		Institution during the month of Sept, 2018 (Civil - Criminal)		Total disposal during the month of Sept, 2018 (Civil- Criminal)		Pendency at the end of Sept., 2018 (Civil-Criminal)	
1. WRIT PETITION	101	01	08	-	04	-	105	01
2. APPEAL	25	51	01	06	01	01	25	56
3. RSA	04	-	-	-	-	-	04	-
4. FAO	-	-	01	-	-	-	01	-
5. CONTEMPT	02	-	01	-	01	-	02	-
6. MISC.CASES	-	03	-	03	-	03	-	03
7. MISC.APPEAL	-	-	-	-	-	-	-	-
8. TRANSFER PETITION	-	-	-	-	-	-	-	-
9. BAIL APPLICATION	-	-	-	-	-	-	-	-
10. MAC APPEAL	13	-	-	-	03	-	10	-
11. REVIEW	01	-	-	-	-	-	01	-
12. REVISION	06	04	-	-	-	-	06	04
13. MAT APPEAL	01	-	-	-	-	-	01	-
14. REVISION U/S 19 OF THE (FAM CT.)	01	-	-	-	-	-	01	-
15. LEAVE PETITION	-	09	-	01	-	02	-	08
16. ARBITRATION PETITION/APPEAL	02	-	-	-	-	-	02	-
17. S.A.O.	-	-	-	-	-	-	-	-
18. REFERENCE	-	-	-	-	-	-	-	-
19. C.O.	04	-	-	-	01	-	03	-
20. TAX APPEAL	02	-	-	-	-	-	02	-
21. Ex.P.	-	-	-	-	-	-	-	-
GRAND TOTAL	162	68	11	10	10	06	163	72

* 1(one) WP (C) stands adjourned sine- die.

**02(Two) MAC Appeals have been restored in terms of the Order dated 10/10/2017 passed by Hon'ble Supreme Court in S.L.P No.27565 and 27566 of 2017.



06/10/18
 Assistant Registrar
 High Court of Sikkim
 Gangtok